

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2420
TO BE ANSWERED ON 9TH MAY, 2016**

Reimbursements under RTE Act

†2420. SHRI BODHSINGH BHAGAT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of amount claimed by the private schools to provide education to Economically Weaker Section (EWS) students under the Right to Education Act, 2009 (RTE) along with the amount reimbursed as the cost of education by the Government during the last three years, State/UT-wise;
- (b) whether the Government is aware of resentment in non-Government aided schools owing to delay in reimbursement of the said funds and if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) to (c): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided schools in Class I to the extent of at least 25 percent of the strength of that class. Section 12(2) further mandates that such schools shall be reimbursed expenditure incurred by them as per the prescribed norms. Sixteen States have reported admission of 18.10 lakh children in 91140 private schools under section 12(1)(c) in the year 2014-15.

The Sarva Shiksha Abhiyan (SSA) is a flagship programme of the Central Government through which State Governments/UTs are financially assisted for universalization of elementary education. The SSA Framework has been amended with effect from 1st April, 2014 to assist the States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c) of the Act. The reimbursement is based on per child cost norms notified by the State/UT

concerned for classes I to VIII. States/UTs have brought proposals for reimbursement under the SSA norms only from 2015-16. For reimbursement claims, private unaided schools complying with Section 12(1)(c) submit their claim of reimbursement to respective State Governments/UTs through the district office. Thereafter, the State Governments/UTs reimburse the expenditure incurred by private unaided schools. Thereafter, the State/UT brings forth the proposal to the Central Government for reimbursement against the expenditure incurred under the applicable SSA norms.

The fund approved for reimbursement to the States/UTs is a part of the overall allocations under SSA for a given year which is shared between Centre and States/UTs as per the applicable sharing pattern.

In the year 2015-16, under the SSA an amount of ₹ 25065.571 lakh has been approved for 5.05 lakh children of seven States which have submitted duly completed proposals, against the expenditure incurred by them for fee reimbursement to private schools for admitting children under Section 12(1)(c) of the RTE Act during the year 2014-15. There are no pending proposals for fee reimbursement as stipulated under Section 12(1)(c) of the RTE Act, 2009 with the Central Government. State-wise details of amount proposed/claimed by these seven States and approved by the Ministry under Annual Work Plan and Budget in 2015-16 is at Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA UNSTARRED QUESTION NO. 2420, ASKED BY SHRI BODHSINGH BHAGAT, TO BE ANSWERED ON 09.05.2016 REGARDING “REIMBURSEMENTS UNDER RTE ACT”

Approval against reimbursement to Private Schools for the year 2014-15

(₹ in lakh)

Sl. No.	State	Proposed			Approved		Remarks
		Unit Cost	No. of Children	Amount	No. of Children	Amount	
1	Chhattisgarh	7650	100927	3358.840	81316	3064.690	
2	Gujarat	10000	13033	1303.300	13033	1303.300	
3	Karnataka	11848	217306	16023.771	155378	12355.156	61,928 Children admitted in nursery classes not approved.
4	Odisha	9184	10387	953.940	310	15.115	State has reimbursed ₹ 15,11,493 only to private schools till date. As the norm is on reimbursement basis, hence reimbursement of ₹ 15,11,493 only is approved.
5	Rajasthan	14141	436070	18925.000	189083	4171.210	
6	Uttar Pradesh	5400	108	5.26	108	5.262	
7	Uttarakhand	18311	66851	4204.680	65889	4150.838	
Total		76534	844682	44774.791	505117	25065.571	

Source: AWP&B Minutes, 2015-16 (SSA)